

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.5215/2001

(From the judgement and order dated 30/11/2000 in FAFO 530/00  
of The HIGH COURT OF U.P AT LUCKNOW)

UTTAR PRADESH COOPERATIVE FED. LTD.

Petitioner (s)

VERSUS

M/S. K.S.M. BASHEER MOHAMMED & SONS

Respondent (s)

(With prayer for interim relief)

( With Appln(s). for exemption from filing O.T. )

( For Final Disposal )

Date : 20/03/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.N. PHUKAN  
HON'BLE MR. JUSTICE B.N. AGRAWAL

For Petitioner (s)

Mr. R.C. Shrivastava, Sr. Adv.  
Ms. Sudha Pal, Adv.  
Mrs Rani Chhabra, Adv.

For Respondent (s)

Mr. Rakesh Dwivedi, Sr. Adv.  
Mr. N.K. Seth, Adv.  
Mr. K.K. Mohan, Adv.  
Ms. Geetanjali Mohan, Adv.

UPON hearing counsel the Court made the following

O R D E R

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After hearing learned counsel for the parties, we are not inclined to interfere with the impugned order which is an interim order passed by the High Court.

The Special Leave Petition is dismissed.

Parties are at liberty to raise all the points before the Executing Court, if any execution application is filed.

.SP1

Jatinder

(Janki Bhatia)  
Court Master